

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 360/2018

IN THE MATTER OF:-

SHRI NATH SHARMA

APPLICANT

VS.

UNION OF INDIA & ORS.

RESPONDENTS

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(B. VINOD BABU)
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CENTRAL POLLUTION CONTROL BOARD
PARIVESH BHAWAN, EAST ARJUN NAGAR,
DELHI-110032

PLACE: DELHI
DATE: 14.02.2020

Status Report on Preparation of National Environment Plan

In Compliance to order dated 26.09.2019 of

Hon'ble National Green Tribunal

(in O.A. No. 360 of 2018 in the matter of Shree Nath Sharma vs. Union of India & Ors.)

14, February ,2020



Ministry of Environment Forest & Climate Change

&

Central Pollution Control Board, Delhi



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1. Background

In O.A. No 360 of 2018 filed by Shree Nath Sharma versus Union of India & Ors., Hon'ble National Green Tribunal (herein after will be referred as Hon'ble NGT) considered the matter for remedial action and enforcement of environmental norms at Bharatpur, Rajasthan. The said matter was initiated by way of writ petition C.W.P. No. 065/96 before Hon'ble Rajasthan High Court with reference to pollution of Sujanganga River which is surrounded by a historical Fort. The Hon'ble High Court transferred the said writ petition Hon'ble NGT.

In its Order 26.09.2019, Hon'ble NGT observed that enforcement of environmental norms is a continuous requirement and in this context, referred its following earlier Orders;

- (i) Orders dated 15/07/2019 passed in of O.A. No. 710/2017, Shailesh Singh vs. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors., directing preparation of District Environment Plan by a District Committee with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. It was also directed that District Environment Plan may be seen by the Chief Secretaries of the States/UTs.
- (ii) Orders dated 12/09/2019 in O.A. No. 606/2018, while dealing with the compliance of Municipal Solid Waste Management Rules, 2016, directed monitoring at the level of the Chief Secretaries and the District Magistrates and to compile information on following thematic areas;
 - Compliance to Solid Waste Rules including Legacy Waste.
 - Compliance to Bio-medical Waste Rules.
 - Compliance to Construction & Demolition Waste.
 - Compliance to Hazardous Waste Rules.
 - Compliance to E-waste Rules.
 - 351 Polluter Stretches in the country.
 - 122 Non-attainment cities.
 - 100 industrial clusters.
 - Status of STPs and re-use of treated water.
 - Status of CETPs/ETPs including performance.
 - Ground water extraction/contamination and re-charge.
 - Air pollution including noise pollution.
 - Illegal sand mining.
 - Rejuvenation of water bodies.

In above background, Hon'ble NGT vide its order 26.09.2019 in O.A. No. 360 of 2018 directed the following;

- To facilitate preparation of such District Environment Plan, it will be appropriate that CPCB prepares a Model/Models and places the same on its website which may be adopted with suitable changes as per local requirements for all Districts in the country and monitored by the Chief Secretaries with reports to the Tribunal in O.A. No. 606/2018.
- The Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalize the 'State Environment Plan' covering the specific thematic areas referred in Para-7 including information as contained in Para-8 (of Orders dated 12/09/2019 in O.A. No. 606/2018) and template of Model/Models District Environment Plan provided by the CPCB.
- The action for preparation of State's Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs. Let this action be completed by 15.12.2019 and compliance be reported to the Tribunal by 31.12.2019.
- Based on States and UTs Environment Plans, MoEF&CC and CPCB shall prepare country's Environment Plan accordingly. Let the Secretary, MoEF&CC and Chairman, CPCB steer the preparation of country's Environment Plan. Let their action be completed by 31.01.2020 and compliance be reported to the Tribunal by 15.02.2020.

A copy of afore-said Hon'ble NGT order dated 26.09.2019 is enclosed at Annexure-IA.

2. Status of Compliance

2.1 Action Taken by CPCB

- (i) In compliance to the directions from Hon'ble NGT, CPCB has prepared a template for model District Environment Plan, which provides data sheets to capture all relevant information pertaining to thematic areas. The objectives of data sheets is to identify quantifiable gaps in implementations of environmental norms for each thematic area at the level of Districts. Such data will help in planning and execution of time bound action plans in quantifiable manner.

Template for model District Environment Plan, covers the following 7 areas capturing all thematic areas identified by Hon'ble Tribunal;

1. Waste Management
 - a) Solid Waste
 - b) Biomedical waste
 - c) Construction and Demolition Waste
 - d) Hazardous Wastes
 - e) Electronic Waste (E-Waste)

- f) Plastic Waste
- 2. Water Quality Management
- 3. Ambient Air Quality
- 4. Domestic Sewage
- 5. Industrial Waste Water
- 6. Mining Activity
- 7. Noise Pollution

Templates for District Environment Plan captures basic information on 64 action areas using nearly 220 data points, which are essential for framing District Environment Plan. The office of District Magistrate is expected to use the template of action points and indicative data requirements given for preparing District level Environment Plan. It is suggested Information pertaining to data points may be collected from respective agencies in the District. Copy of Model Template for District Environment Plan shared by CPCB is given at Annexure IB.

- (ii) CPCB uploaded template for District Environment Plan on its website and also circulated the same to office of District Magistrates by E-mail. Further, CPCB vide letter dated 01.11.2019 requested Chief Secretaries of all States / UTs to ensure that District Environment Plans (hereinafter will be referred as DEP) and State Environment Plans (hereinafter will be referred as SEPs) are prepared and submitted as per the time lines given in Hon'ble NGT order dated 26.09.2019. Copy of said CPCB letter dated 01.11.2019 is enclosed at Annexure II.
- (iii) CPCB vide letters dated 20.11.2019 requested all State Pollution Control Boards (herein after will be referred as SPCBs) / Pollution Control Committees (hereinafter will be called as PCCs) and Principal Secretary, Environment Department of every State/UT to kindly coordinate the above matter with District Magistrates and for submission of SEP within stipulated time so that CPCB can compile the same to prepare National Environment Plan (herein will be referred as NEP). Copy of said CPCB letter dated 20.11.2019 is enclosed at Annexure III.
- (iv) CPCB issued a reminder letter dated 10/01/2020 to Principal Secretaries of States / UTs requesting submission of SEPs. Copy of said CPCB letter is enclosed at Annexure IV.
- (v) CPCB coordinate with MoEF&CC for holding joint review meeting by Secretary MoEF&CC and Chairman, CPCB as per directions of Hon'ble NGT.

2.2. Compliance by States

- (i) 07 States namely Maharashtra, Lakshadweep, Chandigarh, Puducherry, Tamil Nadu, Tripura and Andhra Pradesh submitted State Environment Plan to CPCB. In case of MP

State, MP Pollution Control Board has shared District Environmental Plans of 9 Districts and reported that DEPs of 39 out of 52 districts completed.

(ii) The following observations made upon scrutiny of 07 State Environment Plans submitted by States;

- a. The State Environment Plans are not uniform among the States, which will make it difficult prepare National Environment Pan.
- b. Some SEPs does not capture action areas comprehensively
- c. Time bound action plans to close identified gaps and for meeting environmental norms not outlined.
- d. Some SEPs does not capture information of DEPs.

(iii) Observations on SEPS received from 7 State is given in Table 1 below;

Table 1: Details of SEP/DEP submitted by States / Union Territories

S. No.	Name of State	DEP/SEPs Received from	Details of Information received	Comments / Remarks
1.	Maharashtra	Maharashtra SPCB	DEPs for 36 Districts have been submitted. DEPs outlines action plan for each thematic area. Specific timelines not specified, however actions are classified as priorities High & immediate/ short-term/ Mid-term/	SEP provides environmental status report pertaining to each thematic area. However, SEP does not capture action points specified in DEPs with timelines. SEP may need upgradation with additional information.
2.	Lakshadweep	Department of Environment	SEP captures information relevant to thematic areas as per CPCB template. 5-Year time-targeted action plan along with budgetary requirement is provided for all thematic areas.	SEP is satisfactory. May need revision of few action points.
3.	Chandigarh UT	Department of Environment	SEP comprises of only the filled in template data for model DEP. UT specific implementation gaps and proposed strategy to	Need to prepare UT Environment Plan based on template information.

S. No.	Name of State	DEP/SEPs Received from	Details of Information received	Comments / Remarks
			implement UT-Environment Plan not given.	
4.	Tripura	Department of Science, Technology and Environment, Tripura	SEP has been prepared as per template of DEP, therefore it may be difficult to monitor. Present Status, gaps and Timelines for implementation are given.	SEP may be simplified.
5.	Tamilnadu	Department of Environment	Draft SEP is mere compilation of data received from all the Districts. There is no specific plan except status report. DEPs not provided, however data sheets provided for all districts as per template given by CPCB.	Draft SEP identifies the gaps, but action plans not envisaged. Draft SEP may need revision.
6.	Puducherry	Puducherry PCC	SEP is submitted with proposed strategy however timelines for compliance is not given DEP prepared for 02 out of 04 districts in UT. DEPs provides status report and strategic action plan, however deliverables not quantified along with timelines for compliance.	SEPs may be revised to include quantifiable deliverables along with timelines for compliance.
7.	Andhra Pradesh	Department of Environment, Forests, Science and Technology	SEP covers all thematic areas. Provides present status, and gaps including financial status of ULBs	SEP is satisfactory

- (iv) 06 States namely West Bengal, Chhattisgarh, Madhya Pradesh, Assam, Rajasthan and Jammu & Kashmir sought time ranging between two weeks to six months for preparation of District Environment Plan and State Environment Plan. In response to which, CPCB vide letter dated between 15.01.2020 to 22.01.2020 informed all States that CPCB cannot provide time extension and the same may be sought only from Hon'ble NGT. Copies of said CPCB letters given at **Annexure V**.

3. Review meeting on preparation of National Environment Plan

In compliance to directions of Hon'ble Tribunal, to steer preparation of National Environment Plan, a joint review meeting was held by Secretary, MoEF&CC and Chairman, CPCB on 30.01.2020 at MoEF&CC. The following observations were made in steering meeting;

- (i) National Environment Plan cannot be prepared unless CPCB or MoEF&CC receives all State Environment Plans and such plans are prepared uniformly according to a model template for State Environment Plan. Therefore, it was suggested CPCB may prepare model template of State Environment Plan and circulate the same to States so as to maintain uniformity in SEPs.
- (ii) State Environment Plans of 7 States needs revision and the shortcomings may be communicated to States specifying the points that require revision.
- (iii) In some districts information required for preparation of DEPs as per model template is not readily available with local agencies and thereafter preparation of SEPs at State/UTs may take some time at State level. Therefore, MoEF/CPCB may pray before Hon'ble Tribunal for extension of up to 6 months to complete National Environment Plans in coordination with States.

4. Strategy for Preparation of National Environment Plan

The objective of National Environment Plan on thematic areas would be to improve quality of recipient environment, ensure environmentally sound management of waste, identify responsible stakeholders, ensure compliance to norms and to set objectives and goals to achieve in a targeted timeframe. National Environment Plan may focus on strategies to be followed on thematic areas for compliance to environmental norms and Rules across the States. National Environment Plan may present information pertaining to existing scenario, gaps in infrastructure, short-comings in waste management, sewage treatment, environmental quality etc., which will be captured from State Environment Plans. NEP may also identify thrust areas, States requiring special attention, institutions responsible for monitoring and agencies responsible to ensure compliance on thematic areas across the States. National Environment Plan on thematic areas cannot be prepared without capturing State Environmental Plans.

State Environment Plans needs to provide present status, gaps in implementation and roadmap for compliance to thematic areas across the State. State Plans may identify regional issues,

constraints in implementation, priority action areas and districts requiring more attention. State Environment Plan should also provide timelines for implementation and compliance on thematic areas. It is required to ensure that information pertaining to all District Environment Plans is captured into State Environment Plans.

Each District Environment Plans needs to capture information on about 220 data points and 64 action areas pertaining to thematic areas as specified in CPCB model template and each district plan should outline the present status and gaps in implementation. District environment plan should also identify agencies responsible, requirement of infrastructure facilities for sewage treatment, waste management, monitoring environmental quality, etc.

5. Plea for time Extension

National Environment Plan could not be prepared by MoEF&CC and CPCB since only 7 States have submitted the Plans. District Environment Plans are not yet completed in most of the States and some States have requested for extension of time up to 6 months for submission of State Environment Plans.

Collating information pertaining to some Districts may take time due to lack of resource persons or when data is not readily available with local authorities. Delay in preparation of District Environment Plan in turn may delay preparation of State Environment Plan and National Environment Plan thereafter. Therefore, additional time for preparation of State Environment Plans and National Environment Plan may need consideration.

CPCB and MoEF&CC therefore pray for consideration of the reasons for delay in preparation of National Environment Plan. CPCB and MoEF&CC also pray for additional time of about four months to States for finalization of State Environmental Plan and 2 months thereafter to MoEF&CC and CPCB for preparation of National Environment Plan.



Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 360/2018
M.A. No. 823/2018) (SLP (Civil) No. 2959/2014)

(With report dated 22.02.2019)

Shree Nath Sharma

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 26.09.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. S.K. Bhattacharya, Advocate with Shree Nath Sharma, in person

For Respondent(s): Mr. Gautam Singh, Advocate for State of Rajasthan

ORDER

1. The issue for consideration is the steps for remedial action for enforcement of environmental norms at Bharatpur, Rajasthan.
2. The matter was initiated by way of writ petition before the Rajasthan High Court with reference to pollution of Sujanganga river which is surrounded by a historical Fort. The High Court transferred the writ petition to this Tribunal which order was affirmed by the Honble Supreme Court.

3. Vide order dated 31.07.2018, the Tribunal referred to the order of the High Court dated 14.11.2011 in *C.W.P. No. 065/96* directing removal of encroachments. The High Court noted that out of 860 encroachments, 760 had been removed. It was directed that hospital waste be segregated, traffic plan prepared and air and water quality tests conducted. The direction also required the steps for restoration for the Bharatpur canal.
4. The Tribunal directed the Collector and the District Magistrate, Bharatpur to take further remedial action.
5. Accordingly, an affidavit of compliance has been filed by the Commissioner, Municipal Corporation, Bharatpur annexing a status report from the Collector/District Magistrate dated 22.02.2019. The report deals with the compliance of direction for segregation of hospital waste, traffic action plan to check vehicular pollution, noise control plan, pollution control system for control of pollution of Sujanganga river, conservation and restoration of Fort and repair of Moatwall, installation of incinerator, sewerage system and monitoring mechanism, including holding of monthly meetings.
6. In view of above, steps having been taken, the immediate problem may appear to have been addressed. However, enforcement of environmental norms is a continuous requirement. The District Magistrate, CPCB and the SPCB may consider further necessary action which may be coordinated by the SPCB. First meeting for the purpose may be held within one month from today and the matter be finalized within two months. This Tribunal in *O.A. No. 606/2018*, while dealing with the compliance of Municipal Solid Waste Management Rules, 2016 also flagged other issues and required

monitoring at the level of the Chief Secretaries and the District Magistrates. The Chief Secretaries of all the States/UTs have appeared before this Tribunal, including the Chief Secretary of State of Rajasthan and directions have been issued for continuous monitoring and filing of further reports.

7. Vide order dated 12.09.2019, while fixing a schedule for further appearance of the Chief Secretaries of all the States/UTs, direction has been issued to compile information with reference to the following specific thematic areas viz.:

- Compliance to Solid Waste Rules including Legacy Waste.
- Compliance to Bio-medical Waste Rules.
- Compliance to Construction & Demolition Waste.
- Compliance to Hazardous Waste Rules.
- Compliance to E-waste Rules.
- 351 Polluter Stretches in the country.
- 122 Non-attainment cities.
- 100 industrial clusters.
- Status of STPs and re-use of treated water.
- Status of CETPs/ETPs including performance.
- Ground water extraction/contamination and re-charge.
- Air pollution including noise pollution.
- Illegal sand mining.
- Rejuvenation of water bodies.

8. Such information is to be furnished to the CPCB by the Chief Secretaries of all the States/UTs indicating:

- Current status

- Desirable level of compliance in terms of statutes.
- Gap between current status and desired levels.
- Proposal of attending the gap with time lines.
- Name and designation of designated officer for ensuring compliance to provisions under statute.

9. Since CPCB is to file updated report by 15.11.2019, the Chief Secretaries of all the States/UTs may furnish such information by 31.10.2019.

10. We may also refer to order dated 15.07.2019 in O.A. No. 710/2017, *Shailesh Singh vs. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.* directing as follows:

"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/UTs. This may not only comply with mandate of law but provide an institutional mechanism for effective monitoring of environment norms."

11. To facilitate preparation of such District Environment Plan, it will be appropriate that CPCB prepares a Model/Models and places the same on its website which may be adopted with suitable changes as per local requirements for all Districts in the country and monitored by the Chief Secretaries with reports to the Tribunal in O.A. No. 606/2018.

12. The Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalize the 'State Environment Plan' covering the specific thematic areas referred in Para-7 including information as contained in Para-8 and template of Model/Models District Environment Plan provided by the CPCB. The action for preparation of States Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs. Let this action be completed by 15.12.2019 and compliance be reported to the Tribunal by 31.12.2019.
13. Based on States and UTs Environment Plans, MoEF&CC and CPCB shall prepare country's Environment Plan accordingly. Let the Secretary, MoEF&CC and Chairman, CPCB steer the preparation of country's Environment Plan. Let their action be completed by 31.01.2020 and compliance be reported to the Tribunal by 15.02.2020.

Let the copy of this order be sent to the Secretary, MoEF&CC, Chairman, CPCB, All Chief Secretaries of States and Administrators of all the Union Territories by e-mail for compliance.

The application is disposed of except for further monitoring of the matter in O.A. No. 606/2018.

Adarsh Kumar Goel, CJ

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

September 26, 2019
Original Application No. 360/2018
DV

District Environment Plan

Hon'ble NGT vide order dated 26/09/2019 in the matter of OA 360 of 2018

Introduction

Hon'ble National Green Tribunal vide order dated 26/09/2019 in O.A. No. 360 of 2018 filed by Shree Nath Sharma Vs Union of India and Others directed that CPCB shall facilitate the District Magistrates in preparation of District Environmental Plan by placing Model plan on its website. This model plan may be adopted as per local requirements by all Districts under supervision of District Magistrate.

The said Order also directs that Department of Environment in respective States / UTs should collect district plans to prepare State Environment Plan, which shall be monitored by respective Chief Secretaries of State/UT by 15/12/2019.

Based on State Environmental plans, CPCB and Ministry of Environment, Forest & Climate Change shall prepare National Environmental Plan, under the supervision of Secretary, MoEF&CC and Chairman, CPCB by 31/01/2020. The National Action Plan needs to be submitted before Hon'ble NGT 15/02/2020.

In compliance to above directions, CPCB has prepared a model District Environment Plan (DEP) that covers following thematic areas;

1.0 Waste Management Plan.....	1
(i) Solid Waste Management Plan (for each ULB)	1
(ii) Plastic Waste Management (for each ULB).....	3
(iii) C&D Waste Management.....	4
(iv) Biomedical Waste Management (for each ULB)	5
(v) Hazardous Waste Management.....	6
(vi) E-Waste Waste Management	7
2.0 Water Quality Management Plan	8
3.0 Domestic Sewage Management Plan	10
4.0 Industrial Wastewater Management Plan	11
5.0 Air Quality Management Plan.....	12
6.0 Mining Activity Management plan.....	13
7.0 Noise Pollution Management Plan	14

Above model DEP is available at CPCB website – <https://www.cpcb.nic.in>. The model DEP covers 7 thematic areas by capturing basic information on 64 action areas through about 220 data points, which are essential part of District Environment Plan. The office of District Magistrate may use the template of action points and indicative data requirements given in this Model document for preparing Environment Management Plan. Information pertaining to data points may be collected from respective agencies in the District.

District Magistrates may initiate data acquisition from concerned local agencies and use the excel file 'OA 360 NGT District Environment Plan.xlsx' given at website for data entry, additional entries may be made in excel sheet as per local requirement. Information received from Districts may be used by State Department of Environment to develop appropriate State Environment Plan.

The proposed District Environmental Management Plan for 7 thematic areas

1.0 Waste Management Plan

(i) Solid Waste Management Plan (for each ULB)

No.	Action Areas	Details of Data Requirement	Measurable Outcome
	Name of ULB		[name of ULB]
	No of ULBs in the District		[Nos]
	Population		[Nos as per 2011 census]
SW1	Report on inventory of total solid waste Generation		
SW1a		Total solid waste Generation	[in MT/Day] or [Not estimated]
SW1b		Qty. of Dry Waste segregated	[in MT/Day] or [Collection Not initiated]
SW1c		Qty. of Wet Waste segregated	[in MT/Day] or [Collection Not initiated]
SW1d		Qty. of C&D Waste segregated	[in MT/Day] or [Collection Not initiated]
SW1e		Qty. of Street Sweeping	[in MT/Day] or [Not estimated]
SW1f		Qty. of Drain Silt	[in MT/Day] or [Not estimated]
SW1g		Qty. of Domestic Hazardous Waste(DHW) collected	[in MT/Day] or [No Facility]
SW1h		Qty. of Other Waste (Horticulture, sanitary waste, etc.)	[in MT/Day] or [Qty not estimated]
SW1i		No of Old dump sites	[Nos] or [None]
SW1j		Qty stored in dumpsites	[MT] or [Not estimated]
SW1k		No of Sanitary landfills	[Nos] or [None]
SW1l		No of wards	[nos]
SW2	Compliance by Bulk Waste Generators		
SW2a		No of BW Generators	[numbers] or [inventory not done]
SW2b		No of on-site facilities for Wet Waste	[numbers] or [No data]
SW3	Compliance in segregated waste Collection SW Collection (MT Per day)		
SW3a		Total generation	[Automatic] from SW1a
SW3b		Wet Waste	[in MT/Day] or [Collection Not initiated]
SW3c		Dry Waste	[in MT/Day] or [Collection Not initiated]
SW3d		C&D Waste	[in MT/Day] or [Collection Not initiated]

No.	Action Areas	Details of Data Requirement	Measurable Outcome
SW4	Waste Management Operations		
SW4a		Door to Door Collection	[100%] / [partial %] / [not initiated]
SW4b		Mechanical Road Sweeping	[100%] / [partial%] / [not initiated]
SW4c		Manual Sweeping	[100%] / [partial%]
SW4d		Segregated Waste Transport	[100%] / [partial %] / [not initiated]
SW4e		Digesters (Bio-methanation)	[% of WW] / [not initiated]
SW4f		Composting operation	[% of WW] / [not initiated]
SW4g		MRF Operation	[MRF used] / [not installed]
SW4h		Use of Sanitary Landfill	[% of SW collected] / [no SLF]
SW4i		Reclamation of old dumpsites	[initiated] / [not initiated]
SW4j		Linkage with Waste to Energy Boilers / Cement Plants	[initiated] / [not initiated]
SW4k		Linkage with Recyclers	[initiated] / [not initiated]
SW4l		Authorization of waste pickers	[initiated] / [not initiated]
SW4m		Linkage with TSDF / CBMWTF	[initiated] / [not initiated]
SW4n		Involvement of NGOs	[initiated] / [not initiated]
SW4o		Linkage with Producers / Brand Owners	[initiated] / [not initiated]
SW4p		Authorisation of Waste Pickers	
SW4q		Issuance of ID Cards	[initiated] / [not initiated]
SW5	Adequacy of of Infrastructure		
SW5a		Waste Collection Trolleys	[Nos. Required] / [Nos. Available]
SW5b		Mini Collection Trucks	[Nos. Required] / [Nos. Available]
SW5c		Segregated Transport	[yes] / [no] / [% area covered]
SW5d		Bulk Waste Trucks	[Nos. Required] / [Nos. Available]
SW5e		Waste Transfer points	[Nos. Required] / [Nos. Available] / [Not available]
SW5f		Bio-methanation units	[Nos. Required] / [Nos. Available]
SW5h		Composting units	[Nos. Required] / [Nos. Available]
SW5i		Material Recovery Facilities	[used or installed] / [not available]
SW5k		Waste to Energy (if applicable)	[Required] / [Nos. Available]
SW5l		Waste to RDF	[Required] / [Nos. Available]
SW5m		Sanitary Land fills	[Nos] / [Nos. Available]
SW5n		Capacity of sanitary landfills	[MT] / / [Nos. Available]

No.	Action Areas	Details of Data Requirement	Measurable Outcome
SW5o		Waste Deposit Centers (DHW)	[Nos] / [Nos. Available]
SW5p		Other facilities	[give or select from list]
SW6	Notification and Implementation of By-Laws		
SW6a		Notification of By-laws	[done] / [in progress] / [not initiated]
SW6b		Implementation of by-laws	[done] / [in progress] / [not initiated]
SW7	Adequacy of Financial Status of ULB		
SW7a		CAPEX Required	[INR] / [Not required]
SW7b		OPEX	[INR per Year] / [% of requirement]
SW7c		Adequacy of OPEX	[Yes] / [No]

(ii) Plastic Waste Management (for each ULB)

No.	Action Areas	Details of Data Requirement	Measurable Outcome
	Name of ULB		[name of ULB]
	Population		[Nos as per 2011 census]
PW1	Inventory of plastic waste generation		
PW1a		Estimated Quantity of plastic waste generated in District	[MT/day] / [Not Estimated]
PW2	Implementation of Collection		
PW2a		Door to Door collection	[100%] / [partial %] / [not initiated]
PW2b		Segregated Waste collection	[100%] / [partial %]
PW2c		Plastic waste collection at Material Recovery Facility	[MRF used] / [not installed]
PW2d		Authorization of PW pickers	[Nos] / [not initiated]
PW2e		PW collection Centers	[Nos] / [not established]
PW3	Establishment of linkage with Stakeholders		
PW3a		Established linkage with PROs of Producers	[Nos] / [not established]
PW3b		Established linkage with NGOs	[Nos] / [not established]
PW4	Availability of facilities for Recycling or utilization of PW		
PW4a		No. of PW recyclers	[Nos]
PW4b		No Manufacturers	[Nos]
PW4c		No of pyrolysis oil plants	[Nos]

No.	Action Areas	Details of Data Requirement	Measurable Outcome
PW4d		Plastic pyrolysis	[Quantity in MT sent per Month]
PW4e		Use in road making	[Quantity MT used per Month]
PW4f		Co-processing in Cement Kiln	[Quantity in MT sent per Month]
W5	Implementation of PW Management Rules, 2016		
W5a		Sealing of units producing < 50-micron plastic	[All sealed] / [Partial] / [no action]
PW5b		Prohibiting sale of carry bags < 50 micron	[Prohibited] / [Partial] / [no action]
PW5c		Ban on Carry bags and other single use plastics as notified by State Government	[Implemented] / [Partial] / [no action] / [No Ban]
PW6	Implementation of Extended Producers Responsibility (EPR) through Producers/Brand-owners		
PW6a		No of Producers associated with ULBs	[Nos] / [None]
PW6b		Financial support by Producers / Brand owners to ULBs	[Nos] / [None]
PW6c		Amount of PRO Support	[Rs...]
PW6d		Infrastructure support by Producers / Brand owners to ULBs	[Nos of Producers] / [None]
PW6e		No of collection centers established by Producers / Brand owners to ULBs	[Nos] / [None]

(iii) C&D Waste Management

No.	Action Areas	Details of Data Requirement	Measurable Outcome
	Name of ULB		[name of ULB]
	Population		[Nos as per 2011 census]
CD1	Inventory of C&D waste generation		
CD1a		Estimated Quantity	[Kg/Day] / [Not estimated]
CD2	Implement scheme for permitting bulk waste generators		

No.	Action Areas	Details of Data Requirement	Measurable Outcome
CD2a		Issuance of Permissions by ULBs	[Initiated] / [Not initiated]
CD3	Establishment of C&D Waste Deposition centers		
CD3a		Establishment of Deposition Points	[Yes] / [No]
CD3b		C&D Deposition point identified	[Yes] / [No]
CD4	Implementation of By-Laws for CD Waste Management		
CD4a		Implementation of By-laws	[notified] / [not notified]
CD4b		Collection of Deposition / disposal Charges	[Initiated] / [Not initiated]
CD5	Establishment of C&D Waste recycling plant or linkage with such facility		
CD5a		Establishment CD Waste Recycling Plant	[Established] / [Sent to shared Facility] / [No facility exists]
CD5b		Capacity of CD Waste Recycling Plant	[MT/Day] / [Not available]

(iv) Biomedical Waste Management (for each ULB)

No.	Action Areas	Details of Data Requirement	Measurable Outcome
	Name of ULB		[name of ULB]
	Population		[Nos as per 2011 census]
BMW1	Inventory of Biomedical Waste Generation		
BMW1a		Total no. of Bedded Hospitals	[Nos] / [No inventory]
BMW1b		Total no. of non-bedded HCF	[Nos] / [No inventory]
BMW1c		Total no. Clinics	[Nos] / [No inventory]
BMW1d		No of Veterinary Hospitals	[Nos] / [No inventory]
BMW1e		Pathlabs	[Nos] / [No inventory]
BMW1f		Dental Clinics	[Nos] / [No inventory]
BMW1g		Blood Banks	[Nos] / [No inventory]

BMW1h		Animal Houses	[Nos] / [No inventory]
BMW1i		Bio-research Labs	[Nos] / [No inventory]
BMW1j		Others	[Nos] / [No inventory]
BMW2	Authorization of HCFs by SPCBs / PCCs		
BMW2a		Bedded HCFs	[Nos Authorized]
BMW2b		Non-bedded HCFs	[Nos Authorized]
BMW3a	Biomedical Waste Treatment and Disposal Facilities (CBMWTFs)		
BMW3a		No of CBMWTFs	[Nos] / None
BMW3b		Linkage with CBMWTFs	[Yes] / [no linkage]
BMW3c		Capacity of CBMWTFs	[Adequate] / [Not adequate]
BMW3d		Requirements of CBMWTFs	[Require] / [not required]
BMW3e		Captive Disposal Facilities of HCFs	[Nos] / [None]
BMW4	Compliance by CBMWTFs		
BMW4a		Compliance to standards	[Meeting] / [Not meeting] / [NA]
BMW4b		Barcode tracking by HCFs / CBMWTFs	[100%] / [Partly %] / [None]
BMW4c		Daily BMW lifting by CBMWTFs	[Kg / day]
BMW5	Status of Compliance by Healthcare Facilities		
BMW5a		Pre-segregation	[100%] / [partly %] / [None]
BMW5b		Linkage with CBMWTFs	[100%] / [partly %] / [None]

(v) Hazardous Waste Management

No.	Action Areas	Details of Data Requirement	Measurable Outcome
HW1	Inventory of Hazardous Waste		
HW1a		No of HW Generating Industry	[Nos.]
HW1b		Quantity of HW	[MT/Annum]
HW1c		Quantity of Incinerable HW	[MT/Annum]
HW1d		Quantity of land-fillable HW	[MT/Annum]
HW1e		Quantity of Recyclable / utilizable HW	[MT/Annum]
HW2	Contaminated Sites and illegal industrial hazardous waste dumpsites		

No.	Action Areas	Details of Data Requirement	Measurable Outcome
HW2a		No of HW dumpsites	[Nos] / [None]
HW2c		Probable Contaminated Sites	[Nos] (provide list)
HW3	Authorization by SPCBs/PCCs		
HW3a		No of industries authorized	[Nos]
HW3b		Display Board of HW Generation in front of Gate	[Nos]
HW3	Availability of Common Hazardous Waste TSDF		
HW3a		Common TSDF	[Exists] / [No] / [Sent to Other District within State]
HW3b		Industries linkage with TSDF	[Nos.]
HW4	Linkage of ULBs in District with Common TSDF		
HW4a		ULBs linked to Common TSDFs for Domestic Hazardous Waste	[Yes] / [No]

(vi) E-Waste Waste Management

No.	Action Areas	Details of Data Requirement	Measurable Outcome
EW1	Status of facilitating authorized collection of E-Waste		
EW1a		Does the citizen are able to deposit or provide E-Waste through Toll-free Numbers in the District	[Yes] / [No]
EW1c		Collection centers established by ULB in District	[Nos] / [None]
EW1d		Collection centers established by Producers or their PROs in the District	[Nos] / [None]
EW1e		Does the district has linkage with authorized E-Waste recyclers / Dismantler	[Yes] / [No]
EW1f		No authorized E-Waste recyclers / Dismantler	[Nos] / [None]
EW2	Status of Collection of E-Waste		
EW2a		Authorizing E-Waste collectors	[Authorized] / [None]
EW2b		Involvement of NGOs	[Yes] / [No] / [Nos]
EW2c		Does Producers have approached NGOs/ Informal Sector for setting up Collection Centers.	[Yes] / [No] / [Nos]

No.	Action Areas	Details of Data Requirement	Measurable Outcome
EW2d		Does ULBs have linkage with authorized Recyclers / Dismantlers	[Yes] / [No]
EW4	Control E-Waste related pollution		
EW4a		Does informal trading, dismantling, and recycling of e-waste exists in District	[Yes] / [No]
EW4b		Does the administration closed illegal E-Waste recycling in the District	[Yes] / [No] / [Nos]
EW4c		No of actions taken to close illegal trading or processing of E-Waste	[Nos]
EW5	Creation of Awareness on Waste handling and dispo		
EW5a		Does PROs / Producers conducted any District level Awareness Campaigns	[Yes] / [No] / [Nos]
EW5c		Does District Administration conducted any District level Awareness Campaigns	[Yes] / [No] / [Nos]

2.0 Water Quality Management Plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
WQ1	Inventory of water resources in District		
WQ1a		Rivers	[Nos] and [Length in Km]
WQ1b		Length of Coastline	[in Km]
WQ1c		Nalas/Drains meeting Rivers	[Nos]
WQ1d		Lakes / Ponds	[Nos] and [Area in Hectares]
WQ1e		Total Quantity of sewage and industrial discharge in District	[Automatic] (SW1a+IW1b)
	Control of Groundwater Water Quality		
WQ2a		Estimated number of bore-wells	[Nos]
WQ2b		No of permissions given for extraction of groundwater	[Nos]
WQ2c		Number of groundwater polluted areas	[Nos]
WQ2d		Groundwater Availability	[adequate] / [not adequate]
WQ3	Availability of Water Quality Data		
WQ3a		Creation of monitoring cell	[Yes] / [No]

No.	Action Areas	Details of Data Requirement	Measurable Outcome
WQ3b		Access to Surface water and groundwater quality data at DM office	[Available] or [Not available]
WQ4	Control of River side Activities		
WQ4a	Control of River side Activities	River Side open defecation	[Fully Controlled] / [Partly controlled] / [no Measures taken]
WQ4b		Dumping of SW on river banks	[Fully Controlled] / [Partly controlled] / [no Measures taken]
WQ4c		Control measures for idol immersion	[Measures taken] / [Measures taken post immersion] / [No Measures taken]
WQ5	Control of Water Pollution in Rivers		
WQ5a		Percentage of untreated sewage	[%] (automatic SM1g/SM1a)
WQ5b		Monitoring of Action Plans for Rejuvenation of Rivers	[Monitored] / [Not monitored] [not applicable]
WQ5c		No of directions given to industries for Discharge of Untreated industrial wastewater in last 12 months	[Nos]
WQ6	Awareness Activities		
WQ6a		District level campaigns on protection of water quality	[Nos in previous year]
WQ6b	Oil Spill Disaster Contingency Plan		
WQ6a		Creation of District Oil Spill Crisis Management Group	[Created] / [Not Created]
WQ6b		Preparation District Oil Spill Disaster Contingency Plan	[Prepared] / [Not Prepared]
WQ7	Protection of Flood plains		
WQ7a		Encroachment of flood plains is regulated.	[Yes] / [No]
	Rainwater Harvesting		
WQ8a		Action plan for Rain water harvesting	[Implemented] / [Not implemented]

3.0 Domestic Sewage Management Plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
SM1	Inventory of Sewage Management		
SM1a		Total Quantity of Sewage generated in District from Class II cities and above	[MLD]
SM1b		No of Class-II towns and above	[Nos]
SM1c		No of Class-I towns and above	[Nos]
SM1d		No of Towns needing STPs	[Nos]
SM1e		No of Towns STPs installed	[Nos]
SM1f		Quantity of treated sewage flowing into Rivers (directly or indirectly)	[MLD]
SM1g		Quantity of untreated or partially treated sewage (directly or indirectly)	[Automatic]
SM1h		Quantity of sewage flowing into lakes	[MLD]
SM1i		No of industrial townships	[Nos]
SW2	Adequacy of Available Infrastructure for Sewage Treatment		
SM2a		% sewage treated in STPs	[Automatic]
SM2b		Total available Treatment Capacity	[MLD]
SM2c		Additional treatment capacity required	[MLD]
SM3	Adequacy of Sewerage Network		
SM3a		No of ULBs having partial underground sewerage network	[Nos]
SM3b		No of towns not having sewerage network	[Nos]
SM3c		% population covered under sewerage network	[Automatic]

4.0 Industrial Wastewater Management Plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
IWW1	Inventory of industrial wastewater Generation in District		
IWW1a		No of Industries discharging wastewater	[Nos]
IWW1b		Total Quantity of industrial wastewater generated	[MLD]
IWW1c		Quantity of treated IWW discharged into Nalas / Rivers	[MLD]
IWW1d		Quantity of un-treated or partially treated IWW discharged into lakes	[MLD]
IWW1e		Prominent Type of Industries	[Agro based] / [Chemical – Dye etc.] / [Metallurgical] / [Pharma] / [Pesticide] / [Power Plants] / [Mining] / [Automobile] : Multiple selection based on size of operation and number
IWW1f		Common Effluent Treatment Facilities	[Nos] / [No CETPs]
IWW2	Status of compliance by Industries in treating wastewater		
IWW2a		No of Industries meeting Standards	[Nos]
IWW2b		No of Industries not meeting discharge Standards	[Automatic]
IWW2c		No of complaints received or number of recurring complaints against industrial pollution in last 3 months	[Nos]
AWW4	Status of Action taken for not meeting discharge standards		
IWW4a		No industries closed for exceeding standards in last 3 months	[Nos]
IWW4b		No of industries where Environmental Compensation was imposed By SPCBs	[Nos]

5.0 Air Quality Management Plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
AQ1	Availability of Air Quality Monitoring Network in District		
AQ1a		Manual Air Quality monitoring stations of SPCBs /CPCB	[Nos] / [None]
AQ1c		Automatic monitoring stations Operated by SPCBs / CPCB	[Nos] / [None]
AQ2	Inventory of Air Pollution Sources		
AQ2a		Identification of prominent air polluting sources	[Large Industry] / [Small Industry] / [Unpaved Roads] / [Burning of Waste Stubble] / [Brick Kiln] / [Industrial Estate] / [Others] (Multiple selection)
AQ2b		No of Non-Attainment Cities	[Nos] / [None]
AQ2c		Action Plans for non-attainment cities	[Prepared] / [Not yet prepared]
AQ3	Availability of Air Quality Monitoring Data at DMs Office		
AQ3a		Access to air quality data from SPCBs & CPCB through Dashboard	[Available] / [Not yet Available]
AQ4	Control of Industrial Air Pollution		
AQ4a		No of Industries meeting Standards	[Nos]
AQ4b		No of Industries not meeting discharge Standards	[Nos]
AQ5	Control of Non-industrial Air Pollution sources		
AQ5a		Control open burning of Stubble – during winter	[Nos of fire incidents]
AQ5b		Control Open burning of Waste – Nos of actions Taken	[Nos]
AQ5c		Control of forest fires	[SOP available] / [No SoP]
AQ5d		Vehicle pollution check centers	[% ULBs covered]
AQ5e		Dust Suppression Vehicles	[% ULBs covered]
AQ6	Development of Air Pollution complaint redressal system		
AQ6a		Mobile App / Online based air pollution complaint redressing system of SPCBs.	[Available] / [Not available]

6.0 Mining Activity Management plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
MI1a	Inventory of Mining in District		
MI1a		Type of Mining Activity	[Sand Mining] / [Iron Ore] / [Bauxite] / [Coal] / Other [specify] Multiple selection in order of magnitude of operations
MI1b		No of Mining licenses given in the District	[Nos]
MI1c		Area covered under mining	[Sq Km]
MI1d		Area of District	[Sq Km]
MI1e		Sand Mining	[Yes] / [No]
MI1f		Area of sand Mining	[River bed] / [Estuary] / [Non - river deposit]
MI2	Compliance to Environmental Conditions		
MI2a		No of Mining areas meeting Environmental Clearance Conditions	[Nos]
MI2b		No of Mining areas meeting Consent Conditions of SPCBs / PCCs	[Nos]
MI3a	Mining related environmental Complaints		
MI3b		No of pollution related complaints against Mining Operations in last 1 year	[Nos]
MI4	Action against non-complying mining activity		
MI4a		No of Mining operations suspended for violations to environmental norms	[Nos]
MI4b		No of directions issued by SPCBs	[Nos]

7.0 Noise Pollution Management Plan

No.	Action Areas	Details of Data Requirement	Measurable Outcome
NP1	Availability Monitoring equipment		
NP1a		No. of noise measuring devices with district administration	[Nos] / [None]
NP1b		No. of noise measuring devices with SPCBs	[Nos] / [None]
NP2	Capability to conduct noise level monitoring by State agency / District authorities		
NP2a		capability to conduct noise level monitoring by State agency / District authorities	[Available] / [Not available]
NP2	Management of Noise related complaints		
NP2a		No of complaints received on noise pollution in last 1 year	[Nos]
NP2b		No of complaints redressed	[Nos]
NP3	Compliance to ambient noise standards		
NP3a		Implementation of Ambient noise standards in residential and silent zones	[Regular Activity] / [Occasional] / [Never]
NP3b		Noise monitoring study in district	[carried out] / [not carried out]
NP3c		Sign boards in towns and cities in silent zones	[Installed] / [Partial] / [Not Installed]

A

By Speed Post

F. No. B-31011//2019/WMD-1/8390 To 8424

November 01, 2019

To,

(All Chief Secretaries of the States)

Sub: Hon'ble National Green Tribunal's order dated 26.09.2019 in the matter of O.A. 360 of 2018, - Preparation of District Environment Plan - reg.

Sir,

I am directed to inform that as per above-cited order of Hon'ble National Green Tribunal (copy enclosed), CPCB has prepared a model District Environment Plan (DEP) and the same is uploaded on CPCB website (<https://cpcb.nic.in/NGT/OA-360-NGT-District-Environment-Plan.pdf>). Data templates provided in the model plan has also been shared with the District Magistrates, which would facilitate preparation of DEPs.

In addition, State Environment Plan (SEP) is to be prepared by States and based on State Plans, National Environmental Plan is to be prepared by Ministry of Environment Forest & Climate Change (MoEF&CC) and CPCB.

This is for your kind information and to request you to kindly ensure that DEPs and SEP in respect of State/Union Territory are prepared, and SEP sent to CPCB by 15.12.2019.

Yours faithfully


(Prashant Gargava)
Member Secretary

Copy to:

PS to 'CCB'

For kind information of 'CCB', please.


(Prashant Gargava)

महोदय प्रमुख निराकरण बोर्ड
दि.
14/11/19

05/11/19

K. Talwar

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10/11/19
SO CGR

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F.No. B-31011/2019/WMD-I

Speed Post

November 20, 2019

To,

The Chairman
(SPCBs)

Sub: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 360/2016 – Preparation of District Environment plan – reg.

Sir,

This has reference to the order dated 26.09.2019 passed by Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in the matter of O.A. No. 360 of 2018, whereby Hon'ble NGT has directed that District Environment Plan (DEP) and State Environment Plan (SEP) shall be prepared at District and State level respectively and National Environment Plan (NEP) at Central level.

In this regard, CPCB has prepared a model DEP and the same is uploaded on CPCB website. The Data templates provided in the model plan has also been shared by e-mail to District Magistrates to facilitate preparation of DEPs. The SEP is required to be finalised by State Environment Department which has to be monitored by Chief Secretaries and the outcome to be completed by 15.12.2019 for submission to Hon'ble Tribunal by 31.12.2019. A copy of the finalised SEP be forwarded to CPCB and MoEF &CC.

In view of the above, it is requested to kindly coordinate the above matter with District Magistrates and State Environment Department for submission of SEP within stipulated time so that CPCB can compile the same to prepare National Environmental Plan for review by Secretary, MoEF & CC and Chairman, CPCB for finalization of the same by 31/01/2020.

Yours faithfully

(B. Vinod Babu)
AD & DH WMD-I

Copy to:

(i) PS to 'MS'

: For kind information of 'MS' please

(ii) All Regional Directorates CPCB

: With a request to follow up with District Magistrates of States falling under your jurisdiction.

(B. Vinod Babu)

21/11/19

o/c

F.No. B-31011/2019/WMD-I

Speed Post

November 20, 2019

To,

Principal Secretary
(State Environment Department)

Sub: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 360/2016 – Preparation of District Environment plan – reg.

Sir,

This has reference to the order dated 26.09.2019 passed by Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi in the matter of O.A. No. 360 of 2018, whereby Hon'ble NGT has directed that District Environment Plan (DEP) and State Environment Plan (SEP) shall be prepared at District and State level, respectively and National Environment Plan (NEP) at Central level.

In this regard, CPCB has prepared a model DEP and the same is uploaded on CPCB website. The Data templates provided in the model plan has also been shared by e-mail to District Magistrates to facilitate preparation of DEPs. The SEP is required to be finalised by State Environment Department which has to be monitored by Chief Secretaries and the outcome to be completed by 15.12.2019 for submission to Hon'ble Tribunal by 31.12.2019. A copy of the finalised SEP be forwarded to CPCB and MoEF &CC.

In view of the above, it is requested to kindly coordinate the above matter with District Magistrates and finalize the SEP after review by Chief Secretary of the State as the compliance need to be reported to Hon'ble Tribunal by 31.12.2019. Further, kindly arrange to forward a copy of the finalised SEP to CPCB and MoEF &CC, so that National Environmental Plan can be compiled for review by Secretary, MoEF&CC and Chairman, CPCB for further submission before Hon'ble NGT by 15/02/2020.

Yours faithfully

(B. Vinod Babu)
AD & DH WMD-I

Copy to:

(i) PS to 'MS'

: For kind information of 'MS' please

(ii) All Regional Directorates CPCB

: With a request to follow up with Environment Department of States falling under your Jurisdiction.

(B. Vinod Babu)

O/c

Speed Post

January 10, 2020

F. No. B-31011/BMW/2019/WMD-I

11287-11316

To

Principal Secretary
(State Environment Department)

Sub.: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A No. 360/2018- preparation of State Environment Plan-reg.

Sir,

This has reference to order dated 26.09.2019 passed by Hon'ble NGT in the matter of 360/2018 and subsequent CPCB letter dated 20.11.2019, whereby it was requested to prepare State Environmental Plan (SEP) based on District Environmental Plan (DEP) pertaining to your State and forward the same to CPCB and MoEF&CC, so that National Environmental Plan (NEP) can be compiled for review by Secretary, MoEF & CC and Chairman CPCB. In this regard, said SEP for the State of is not yet received by this office.

In view of the above, it is requested of kindly arrange to forward a copy of SEP to MoEF& CC and CPCB so that NEP can be prepared and submitted to Hon'ble NGT before 15.02.2020. Copy of SEP may also be forward by email at dep.cpcb@gov.in.

Yours faithfully


(B. Vinod Babu)
AD & DH, WMD-I

Copy to.

(i) PS to 'MS

: For kind information, please.


(B. Vinod Babu)

राज्य पर्यावरण नियंत्रण केंद्र
(Rajya Parivarn Niyantaran Kendra)

Speed Post

F.No. B-31011/2020/WMD-I

January 22, 2020

To,

11537
The Member Secretary,
Jammu & Kashmir Pollution Control,
Sheikh-ul-Alam Campus,
Behind Govt. Silk Factory,
Rajbagh, Srinagar (J&K)- 190008

Sub: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 360/2018 – Preparation of State Environment plan – reg.

Sir,

This has reference to preparation of State Environmental Plan (SEP) in above matter and your letter dated 30.12.2019 informing that additional time is required for submission of SEP.

In view of the above, I am directed to inform that CPCB cannot give extension of time for submission of SEP since the orders were passed by Hon'ble Tribunal. It is also to inform that State may approach Hon'ble Tribunal for the same.

Yours faithfully

(B. Vinod Babu)
AD & DH WMD-I

Copy to:

(i) PS to 'MS'

: For kind information of 'MS' please

o/c
(B. Vinod Babu)

Speed Post

F.No. B-31011/2020/WMD-I 11227

January 17, 2020

To,

The Principal Secretary,
Department of Environment,
Government of Madhya Pradesh,
Mantralaya, Vallabh Bhawan,
Bhopal, Madhya Pradesh - 462004.

Sub: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 360/2018 - Preparation of State Environment plan - reg.

Sir,

This has reference to preparation of State Environmental Plan (SEP) in above matter and your letter dated 13.12.2019 informing that additional time is required for submission of SEP.

In view of the above, I am directed to inform that CPCB cannot give extension of time for submission of SEP since the orders were passed by Hon'ble Tribunal. It is also to inform that State may approach Hon'ble Tribunal for the same.

Yours faithfully


(B. Vinod Babu)
AD & DH WMD-I

Copy to:

(i) PS to 'MS'

: For kind information of 'MS' please


(B. Vinod Babu)

o/c

Speed Post

F.No. B-31011/2020/WMD-I

11228

January 17, 2020

To,

The Director & Joint Secretary,
Department of Forest and Environment,
Government of Rajasthan,
Room No. -8325, North- West Section,
Governing secretariat, Jalpur, Rajasthan.

Sub: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 360/2018 – Preparation of State Environment plan – reg.

Sir,

This has reference to preparation of State Environmental Plan (SEP) in above matter and your letter dated 12.12.2019 informing that additional time is required for submission of SEP.

In view of the above, I am directed to inform that CPCB cannot give extension of time for submission of SEP since the orders were passed by Hon'ble Tribunal. It is also to inform that State may approach Hon'ble Tribunal for the same.

Yours faithfully


(B. Vinod Babu)
AD & DH WMD-I

Copy to:

(i) PS to 'MS'

: For kind information of 'MS' please


(B. Vinod Babu)

o/c

Speed Post

January 17, 2020

F.No. B-31011/2020/WMD-I 11229

To,

The Commissioner & Secretary,
Department of Environment & Forest,
Government of Assam,
Dispur, Guwahati, Assam.

Sub: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 360/2018 – Preparation of State Environment plan – reg.

Sir,

This has reference to preparation of State Environmental Plan (SEP) in above matter and your letter dated 26.12.2019 informing that additional time is required for submission of SEP.

In view of the above, I am directed to inform that CPCB cannot give extension of time for submission of SEP since the orders were passed by Hon'ble Tribunal. It is also to inform that State may approach Hon'ble Tribunal for the same.

Yours faithfully


(B. Vinod Babu)
AD & DH WMD-I

Copy to:

(i) PS to 'MS'

: For kind information of 'MS' please


(B. Vinod Babu)

o/c

Scanned by CamScanner

Speed Post

January 15, 2020

F.No. B-31011/2020/WMD-I 11373

To,

The Commissioner,
Department of Environment,
Government of West Bengal,
Prani Sampad Bhavan, 5th floor, LB2,
Sector -III, Salt Lake, Kolkata,
West Bengal - 700106.

Sub: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 360/2018 - Preparation of State Environment plan - reg.

Sir,

This has reference to preparation of State Environmental Plan (SEP) in above matter and your letter dated 27.12.2019 informing that additional time is required for submission of SEP.

In view of the above, I am directed to inform that CPCB cannot give extension of time for submission of SEP since the orders were passed by Hon'ble Tribunal. It is also to inform that State may approach Hon'ble Tribunal for the same.

Yours faithfully

(B. Vinod Babu)
AD & DH WMD-I

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: For kind information of 'MS' please

(B. Vinod Babu)

SD C. K. Ray

Speed Post

F.No. B-31011/2020/WMD-I

11374

January 15, 2020

To,

The Secretary,
Housing and Environment Department,
Mantralaya, Mahanadi Bhavan,
Atal Nagar, District - Raipur, (Chhattisgarh)

Sub: Compliance to order dated 26.09.2019, passed by Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter of O.A. No. 360/2018 - Preparation of State Environment plan - reg.

Sir,

This has reference to preparation of State Environmental Plan (SEP) in above matter and your letter dated 09.12.2019 informing that additional time is required for submission of SEP.

In view of the above, I am directed to inform that CPCB cannot give extension of time for submission of SEP since the orders were passed by Hon'ble Tribunal. It is also to inform that State may approach Hon'ble Tribunal for the same.

Yours faithfully

(B. Vinod Babu)
AD & DH WMD-I

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(B. Vinod Babu)

MS for d 16/1/20
~~WMD-I~~
B.L. 2/1
SDC 7100